

Appeal No. : ST/454/2012

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL

1st Floor, WTC Building, FKCCI Complex, K.G. Road,
Bangalore – 560 009

COURT NO. 2

Appeal No. : ST/454/2012

[Arising out of the Order-in-Appeal No. 163/2011 dated
30/11/2011 passed by the Commissioner of Central Excise
(Appeals) Mangalore]

Shreeman Constructions

No. 1482, Venkatadri, 5th Cross
II Stage, Vijayanagar
Mysore – 570 017

....Appellant

Vs.

C.C.E, Bangalore-III

P.B. No. 5400, Queens Road
Central Revenue Building
Bangalore - 560 001

...Respondent

Appearance:

None

....For Appellants

Vs.

Mr. P. Saravana Perumal, AR

.... For Respondents

CORAM:

Hon'ble Mr. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

**Hon'ble Mr. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Date of Hearing : 21/06/2023

Date of Decision : 21/06/2023

FINAL ORDER No. 20606 /2023

As Per Bench

None appeared for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has

Appeal No. : ST/454/2012

been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

**(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)**

..iss